

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH,
NEW DELHI**

**CP No.94/2016
in
OA No.2205/2014**

New Delhi this the 18th day of April, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K.Basu, Member (A)**

1. Mahesh Kumar
Aged 40 years
S/o Shri Shambhu Prasad
Working as Cameraman in DDK, Delhi
R/o Flat No.121, Lumbini Apartment
Kaushambi, Ghaziabad.
2. Niranjan Singh
Aged 44 years
S/o Late Shri Asha Ram
Working as Cameraman in DDK, Delhi
R/o C/10/1, Radio Colony, Kingsway Camp
New Delhi – 110 009.
3. Surendra Singh Bisht,
Aged 54 years
S/o Shri M.S.Bisht
Working as Cameraman in DDK, Delhi
R/o 23-L, CGHS Complex, Vasant Vihar
Delhi – 110 057.
4. Girish Kardam
Aged – 43 years
S/o Shri Bhure Lal Kardam
Working as Cameraman in DDK Delhi
R/o E-108, Sec.09, New Vijay Nagar
Ghaziabad.
5. Amarjit Singh
Aged 58 years
S/o late S. Natha Singh
Working as Cameraman in DDK, Delhi
R/o F.2609, Netaji Nagar, New Delhi-23.

....Applicants.
(By Advocate: Shri Yogesh Sharma)

VERSUS

1. Shri Sunil Arora
Secretary
Ministry of Information and Broadcasting
Shastri Bhawan, New Delhi.

2. Shri Jawhar Sircar
Chief Executive Officer
Prasar Bharti, PTI Building
Parliament Street
New Delhi – 110 001.
3. Shri F.Shekeryar
Director General
All India Radio, Akashvani Bhawan
New Delhi – 110 001.
4. Shri C.Lalrosanga
Director General
Directorate General of Doordarsan
Doordarshan Bhawan, Copernicus Marg
New Delhi – 110 001. Respondents.

(By Advocate:Shri Rajat Krishna for Shri Rajeev Sharma)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar, Member (J)

Heard both sides.

2. When this matter is taken up for hearing, it is submitted that the Order of this Tribunal has been fully complied with and the respondents have passed a speaking order dated 17.04.2017 and a copy of which has already been served to the applicants.
3. In the circumstances and in view of the substantial compliance of the Order of this Tribunal, the CP is closed and notices issued to the respondents are discharged. However, the applicants are at liberty to question the order now passed by the respondents, if they are still aggrieved, in accordance with law. No costs.

(P.K.Basu)
Member (A)

(V. AJAY KUMAR)
Member (J)